

The Odisha Gazette

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THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 18th March, 2026

No.338/R.— In exercise of the powers conferred under article 229 of the Constitution of India, the Chief Justice of the High Court of Orissa hereby makes the following rules further to amend the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019, namely;

1. Short title and commencement :-

These Rules shall be called “The High Court of Orissa (Appointment of Staff and Conditions of Service) (Amendment) Rules, 2026” and shall come into force on the date of publication in the *Odisha Gazette*.

2. In the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 (hereinafter referred to as “the said Rules”) the words “should have passed PGDCA Course in Computer” or any equivalent expression, wherever occurring in the said Rules, shall be substituted by the following:

“Should have passed PGDCA or such other qualification equivalent thereto from any recognised Universities or AICTE recognised Institutions or any other Institutions recognised by the Government”

3. In the said Rules, after sub-rule (vi) of Rule 14, the following sub-rule shall be inserted:

“(vii) PGDCA or equivalent certificate from any recognised Universities or AICTE recognised Institutions or any other Institutions recognised by the Government.

Provided that wherever the rules prescribe adequate knowledge in computer application, the computer proficiency shall be assessed on the basis of performance in the Computer Skill Test.”

By Order of the Chief Justice
SATYA RANJAN PRADHAN
REGISTRAR (JUDICIAL)


THE HIGH COURT OF ORISSA: CUTTACK

Memo No. 5154(10)/R/ Date 28.03.2026

(XI-04/2013)

A copy of the Gazette No. 1195 dated 19.03.2026 relating to "The High Court of Orissa (Appointment of Staff and Conditions of Service) (Amendment) Rules, 2026" is forwarded herewith to the following for information and necessary action, through e-NS:

1. All Officers of the Court;
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
3. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information;
4. AR-cum-Stamp Reporter & Oath Commissioner;
5. All AR-cum-Addl. Stamp Reporter & Oath Commissioner;
6. All Superintendents/ Section Officers of the Court;
7. Superintendent, Establishment / Appointment / Class-IV Establishment Section / Recruitment Cell of the Court;


28.3.2026

SPECIAL OFFICER (SPECIAL CELL)